

MR. SPEAKER : If he does it, it is all right. But I cannot force Mr. Roy to do it.

SHRI BUTA SINGH : No, Sir. We are not forcing. I just appeal. You have very kindly given them to Mr. Shankaranand. Let me make his submission.

SHRI B. SHANKARANAND : Mr. Roy is a very senior Member of this House; and I do not say that he is not aware of the convention that has been built in the House. He is not a new Member to this House. He knows everything.

MR. SPEAKER : He knows; that is why he is pressing.

SHRI A. K. ROY : I have sympathy for the Minister and everybody; Still, I am unable to accept the position that I should withdraw this.

MR. SPEAKER : Why should he do it ?

SHRI B. SHANKARANAND : Let him not mistake that we are craving for sympathy. We request the Members to cooperate, so that we finish the Bill in time; and tomorrow we will have some other pressing business. (*Interruptions*)

MR. SPEAKER : We did not fix any time, and unless...

SHRI BANSI LAL (Bhiwani) : People who were interested in the Bill are present. Others who are not interested in it, are not present.

MR. SPEAKER : He wants others to listen.

SHRI BANSI LAL : I think the Hon. Member will agree that we go through the business.

SHRI B. SHANKARANAND : I am not asking.

SHRI BANSI LAL : I hope ultimately he will agree.

SHRI B. SHANKARANAND : Is there not a convention in this House that after 6 O'clock when a particular decision of the Chair has ruled that this business should be over, Members do not press the question of quorum ? This is the question I have.

(*Interruptions*)

ARREST OF MEMBERS

MR. SPEAKER : I have to make an announcement before we adjourn. I have to inform the House that the following communication dated 9 August, 1983, from the Assistant Commissioner of Police, Parliament Street, New Delhi, addressed to the Speaker, Lok Sabha has been received today :—

“I have the honour to inform you that Sarvashri R. N. Rakesh, Gotte Bhoopathy, Harikesh Bahadur, R. L. P. Verma, R. P. Yadav, J. S. Patil, Ajit Kumar Mehta, Daya Ram Shakya, Nihal Singh, George Fernandes, Madhu Dandavate, Ram Vilas Paswan, Dhanik Lal Mandal, Suraj Bhan, Multan Singh, Raghunath Singh Verma, Ashfaq Husain, A. Neelalohithadasan Nadar, Motibhai R. Chaudhari, Chandrajit Yadav, C.T. Dhandapani, K. Mayathevar, S. Murugain, N. Selvaraju, N. E. Horo and Kalapnath Sonkar, Members of Lok Sabha, along with other Party workers violated prohibitory orders promulgated under Section 144 Cr. P. C. at Rafi Marg, Raj Path Crossing, New Delhi, voluntarily today 9.8.1983 at about 2 P. M. They were arrested in case FIR No. 395, dated 9.8.1983, under Section 188, IPC, Police Station, Parliament Street, New Delhi, and are being produced before Area Judicial Magistrate.”

The House stands adjourned to reassemble tomorrow at 11 A.M.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, August 10, 1983/Sravana 19, 1905, (Saka).